

IN THE HIGH COURT OF MADHYA PRADESH

AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND PATHAK

ON THE 28th OF JUNE, 2022

MISC. CRIMINAL CASE No. 30232 of 2022

Between:-

**OMI @ OM PRAKASH S/O
MUNNALAL KUSHWAHA , AGED -
32 YEARS, OCCUPATION:
LABOURER, R/O CHANDRA NAGAR
BEHIND KOTESHWAR MANDIR
GWALIOR (MADHYA PRADESH)**

.....APPLICANT

(BY SHRI MEHMOOD KHAN - ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH
THROUGH POLICE STATION
INDARGANJ GWALIOR (MADHYA
PRADESH)**

.....RESPONDENTS

(BY SHRI ANIL SHUKLA – PUBLIC PROSECUTOR)

*This application coming on for hearing this day, the court passed
the following:*

ORDER

With consent heard finally.

The applicant has filed this first bail application u/S.439
Cr.P.C for grant of bail. Applicant has been arrested on 22.10.2021

by Police Station- Indarganj, District Gwalior, in connection with Crime No.83/2019, registered for offence under Sections 392 of IPC, Section 11/13 of MPDVPK Act and 25, 27 of Arms Act.

It is a case of bail jump and applicant was earlier granted bail vide order dated 27.09.2019 passed in MCRC.No.39184/2019 by this Court. It is the submission of learned counsel for the applicant that applicant is suffering confinement since 22.10.2021 and charge-sheet has already been filed. TIP has been conducted after six months and applicant was not identified by the complainant. Confinement amounts to pretrial detention. Now he learnt the lesson hard way and would comply all the conditions as imposed by this Court. He undertakes to cooperate in trial and to purge his misdeeds, if any, by way of plantation and to serve national/environmental/social cause voluntarily. Thus, he prayed for bail.

Counsel for the State opposed the prayer and prayed for dismissal of this application.

Heard learned counsel for the parties at length and perused the case diary.

Considering the submissions and the arguments advanced by counsel for the parties, without commenting on the merits of the case, this Court intends to allow this application and it is hereby directed that the applicant shall be released on bail, on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety of the like amount to the satisfaction of trial Court.

This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;

5. The applicant will not seek unnecessary adjournments during the trial;

6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be; and

It is made clear that this bail is granted once the case is made out for bail and thereafter, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.

एतद् द्वारा यह निर्देशित किया जाता है कि आवेदक 25 पौधे का (फल देने वाले पेड़ अथवा नीम/पीपल) रोपण करेगा तथा उसे अपने आस पड़ोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सकें। आवेदक का यह कर्तव्य है कि न केवल पौधों को लगाया जाए, बल्कि उन्हें पोषण भी दिया जाए। “वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।” आवेदक विशेषतः 6–8 फीट ऊँचे पौधे/पेड़ों को 3–4 फीट गड़ढा करके लगायेगा ताकि वे शीघ्र ही पूर्ण विकसित हो सकें। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से 30 दिनों के भीतर संबंधित विचारण न्यायालय के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करना होंगे। तत्पश्चात्, विचारण के समापन तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी ।

वृक्षों की प्रगति पर निगरानी रखना विचारण न्यायालय का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय

अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नहीं कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवेदक द्वारा किये गये अनुपालन की एक सक्षिप्त रिपोर्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में (अगले छः महीनों के लिए) रखी जायेगी जिसे कि "निर्देश" शीर्षक के अंतर्गत रखा जाएगा।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदकगण की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को इन पौधों/पेड़ों रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेड़ों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्च वहन करना होगा।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार होने के माध्यम से सामांजस्य स्थापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करुणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृत्तियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

“यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।”

It is expected from the appellant that he shall submit photographs by downloading the mobile application (**NISARG App**) prepared at the instance of High Court for monitoring the plantation through satellite/Geo- Tagging.

Application stands allowed and disposed of and file be consigned to the record.

Copy of this order be sent to the trial Court concerned for compliance from the office of this Court.

Certified copy as per rules/directions.

(Anand Pathak)
Judge